

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL


APPLICATION NUMBER :
PETITION NUMBER : CP/641/(IB)/CB/2017
NAME OF THE PETITIONER(S) : JUARA IT SOLUTIONS PVT LTD
NAME OF THE RESPONDENT(S) : J TEHCNOLOGIES INDIA LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
1.	A.M - Sriharan	Counsel for corporate debtor Respondent	A.M. Sriharan 13/11/17
2.	B-UDHAYA KUMAR		
3.	Sandeep Kumar.	Counsel for Operational Creditors	

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ORDER

Counsels for both the parties are present. Counsel for the Petitioner submitted that he has rectified the defects by filing the amended Application and the affidavit in support thereof. However, Counsel for the Corporate Debtor has raised objections with regard to the amended Application, as it is not signed by the Managing Director. Counsel for the Applicant submitted that a resolution has already been passed to designate the person who signed the petition as Managing Director, but the relevant document is yet to be filed with the RoC. In relation to the affidavit that has been filed in support of the Application, Counsel for the Corporate Debtor submitted that there is nothing mentioned about the date of Application with respect to which the supporting affidavit has been filed. However, Counsel for the Applicant submitted that he has filed the affidavit in support of the amended Application. Counsel for the Corporate Debtor is directed to file reply within one week by providing copy to the other side. Matter is posted for arguments. Put up on **09.01.2018 at 10.30 A.M.**


MEMBER (JUDICIAL)

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